

**DIVISION BENCH**

**ITEM NO.123**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**CA NO.304/2019 & IA NO.526/2023 IN CP (IB) No.133/ALD/2017**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 15<sup>th</sup> May, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>ASSET RECONSTRUCTION COMPANY (INDIA) LIMITED V/S SHAMKEN MULTIFAB LIMITED</b>
<b>UNDER SECTION</b>	<b>7 IBC (IN LIQUIDATION)</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Ms. Damini Srestha with Ms. Swechcha Mishra : *For the Liquidator*  
& Sh. Amar Vivek, Advs.

Sh. Surendra Kumar, Proxy for : *For Applicant in*  
Sh. Syed Fahim Ahmed, Adv. *IA No.526/2024*

**ORDER**

**IA NO.526/2023**

Ld. Counsels representing the parties are present.

- 1.** Ld. Counsel, Ms. Damini Srestha representing the non-applicant/ respondent/ Liquidator seeks and is granted two weeks time to file the reply to the present application by serving an advance copy to the opposite side.
- 2.** Let the matter be adjourned for further hearing on 4<sup>th</sup> June, 2024 along with other IAs.

**-Sd-**  
**(Ashish Verma)**  
**Member (Technical)**

**-Sd-**  
**(Praveen Gupta)**  
**Member (Judicial)**

**15<sup>th</sup> May, 2024**

*Kavya Prakash Srivastava*  
*(Stenographer)*